RAJYA SABHA

Tuesday, the 30th November, 2010/9th Agrahayana, 1932 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

RE.: DEMAND FOR CONSTITUTION OF JPC

MR. CHAIRMAN: Question No. 281 ... (Interruptions)... Question No. 281.

SHRI A. ELAVARASAN (Tamil Nadu): Sir, we want JPC on 2G scam ... (Interruptions)...

SHRI RUDRA NARAYAN PANY (Orissa): Sir, we want JPC ...(Interruptions)...

MR. CHAIRMAN: Please don't come into the Well ...(Interruptions)... Please don't come into the Well ...(Interruptions)...

SHRI Y.S. CHOWDARY (Andhra Pradesh): Sir, we want JPC ...(Interruptions)...

DR. V. MAITREYAN (Tamil Nadu): Sir, I have given notice for suspension of the Question Hour ... (Interruptions)...

MR. CHAIRMAN: Panyji, you are consistently violating the rules ... (Interruptions)...

SHRI SHANTARAM LAXMAN NAIK (Goa): What about Arun Shourie's revelations? ...(Interruptions)...

SHRI MOHD. ALI KHAN (Andhra Pradesh): Sir, Mr. Arun Shourie has revealed so many things ... (Interruptions)...

MR. CHAIRMAN: No banners please ...(Interruptions)... No banners please ...(Interruptions)... No, no. No display of banners ...(Interruptions)...

DR. V. MAITREYAN: Sir, we have been demanding for JPC ... (Interruptions)...

MR. CHAIRMAN: No display of banners, please ...(Interruptions)... No display of banners, please...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE

MINISTRY OF PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): Sir, they do not want any debate in the House ...(Interruptions)... They are coming into the Well of the House ...(Interruptions)... They do not want to hear the Government ...(Interruptions)... They do not want any debate ...(Interruptions)... My request is that this matter can be discussed here ...(Interruptions)... Let the issue be discussed ...(Interruptions)... We are ready for discussion ...(Interruptions)...

SOME HON. MEMBERS: We want JPC ... (Interruptions)...

MR. CHAIRMAN: What should be done in the street is being done here. The Chair has no option but to adjourn the House till 12.00 hours.

The House then adjourned at three minutes past eleven of the clock.

The House reassembled at twelve of the clock.

MR. DEPUTY CHAIRMAN in the Chair.

WRITTEN ANSWERS TO STARRED QUESTIONS

Tightening of Home Loan norms

*281. SHRI T.M. SELVAGANAPATHI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Reserve Bank of India (RBI) has taken a decision to tighten the norms for home loans;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that sharp rise in the asset prices in a short time was the main reason for making the home loan norms tight; and
 - (d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Reserve Bank of India has announced the following steps in the second quarter review of the monetary policy on November 2, 2010 in connection with housing loans:

(i) At present, there is no regulatory ceiling on the loan to value (LTV) ratio in respect of banks' housing loan exposures. In order to prevent excessive leveraging, it has been decided to prescribe that the LTV ratio in respect of housing loans should not exceed 80 per cent.